

NATIONAL COMPANY LAW TRIBUNAL  
DIVISION BENCH  
CHENNAI

8

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI  
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 02/08/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL  
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :  
PETITION NUMBER : TCP/191/ (IB)/2017  
NAME OF THE PETITIONER(S) : WIPRO WATER  
NAME OF THE RESPONDENT(S) : SRIPATHI PAPER & BOARDS PVT LTD  
UNDER SECTION : 433 ( e)(f)

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

S. DHAYALESWARAN

COUNSEL FOR RESPONDENT  
(Representing on behalf of  
Respondent Counsel)

S. [Signature]

**ORDER**

Counsel for Petitioner present. The petitioner is Operational Creditor. The petition was filed before the Hon'ble High Court of Madras under section 433(e) of the Companies Act, 1956. The same is transferred to this Bench and converted under section '9' of I&B Code, 2016. Perusal of the record shows that there is no compliance with the provisions of section 9(3)(b) and (c) of I&B Code, 2016. For non-compliance with the provisions, the petition abates and the same is **dismissed** with the liberty to the Petitioner to file fresh, if so desired.

S. Vijayaraghavan  
(S. VIJAYARAGHAVAN)  
MEMBER (TECHNICAL)  
ghk

[Signature]  
(CH. MOHD. SHARIEF TARIQ)  
MEMBER (JUDICIAL)